

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 27 of 2014 &
I.A. No. 158 of 2014**

Dated : 7th April, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Indraprastha Power Generation Ltd.Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari
Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. Amit Kapur
Mr. Vishal Anand
Mr. Rohil Kinra for R.2 & R.3

**Appeal No. 28 of 2014 &
I.A. No. 159 of 2014**

Pragati Power Corporation Ltd.Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari
Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. Amit Kapur
Mr. Vishal Anand
Mr. Rohil Kinra for R.2 & R.3

Appeal No. 32 of 2014**Delhi Transco Ltd.****... Appellant(s)****Versus****D.E.R.C. & Ors.****....Respondent(s)**

Counsel for the Appellant (s)

:

Mr. Anand K. Ganesan

Ms. Swapna Seshdari

Counsel for the Respondent(s)

:

Mr. Manu Seshadri for R.1

Mr. Amit Kapur

Mr. Vishal Anand

Mr. Rohil Kinra for R.2 & R.3

ORDER

The learned counsel for the Respondent Nos. 2 & 3 seeks some time to file the reply to the I.A. in all the three matters. He is directed to file the same on or before 11.04.2014 after serving copy on the other side.

Post the matter on **11.04.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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